

posts of Presiding Officers (Judges) had been lying vacant, one in Central Government Industrial Tribunal-cum-Labour Court, Asansol since October, 1988 and the second at Central Government Industrial Tribunal-cum-Labour Court, Jabalpur since May, 1989.

(b) Out of the two vacant posts the incumbent for the post of Presiding Officer, Central Government Industrial Tribunal-cum-Labour Court Asansol has already been selected. For the second vacant post the process of selection of a suitable candidate has been initiated and this post is also likely to be filled up soon.

Unlawful activities of residents of Sarva Priya Vihar Society

3274. SHRI DHULESHWAR MEENA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government are aware of the unlawful activities of some of the residents of Sarva Priya Vihar Cooperative Society Limited, New Delhi;

(b) whether some M.Ps. have also written to Government about the nefarious activities of these bad characters indulging in violating the norms laid-down by the Registrar of Cooperative Act;

(c) if so, what are the reasons for not taking stern action against such persons indulging in disturbing peace of the flat owners of the said society; and

(d) whether these residents have violated the provisions of the Cooperative Act by constructing unauthorised structures on their flats and if so, what are the reasons for not cancelling their flats forthwith under the relevant status?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) Yes, Sir.

(b) Yes, Sir.

(c) and (d) As per complaints received, one member has made unauthorised construction in her flat in violation of building bye-laws. As the allottee failed to remove the unauthorised construction in spite of repeated advice from the DDA, the allotment of the flat has been cancelled. The allottee has represented to the Lt. Governor of Delhi.

Strength of Labour Courts/Industrial Tribunals in the Country

3275. SHRI J. S. RAJU: Will the Minister of LABOUR be pleased to state:

(a) whether in the past, any decision was taken at Chief Justices Conference, to double the strength of Labour Courts and Industrial Tribunals in the country;

(b) if so, the names of the States which have increased the number of Labour Courts and Industrial Tribunals and details thereof;

(c) names of the Union Territories which have increased the number of Labour Courts and Industrial Tribunals along with details thereof; and

(d) what steps are being taken for speedy disposal of industrial disputes?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RADHAKRISHN MALAVIYA): (a) to (d) The information is being collected and will be laid on the Table of the House.